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18.	U.T. of Pondicherry	11
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20.	U.T. of Daman, Diu, Dadra & Nagar Haveli	6

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(c) The steps taken by the Government for maintaining environmental balance include the following:

- (i) Effluent and emission standards have been prescribed under the Environment (Protection) Act, 1986.
- (ii) Ambient air quality standards have been evolved.
- (iii) A network of ambient air and water quality monitoring stations has been set up.
- (iv) Environmental guidelines have been evolved for siting and operation of industries.
- (v) Industries have been asked to comply with consent requirements of the State Pollution Control Boards to keep the discharge of effluent and emission within the stipulated limits.
- (vi) Industries have been directed to instal necessary pollution control equipment on a time bound basis and legal action is taken against the defaulting units.
- (vii) 17 categories of heavily polluting industries have been identified and these industries have been asked by the State Governments to comply with the effluent/emission standards.
- (viii) Schemes for construction/augmen-

tation of sewage/drainage system and treatment of sewage have been taken up.

- (ix) A scheme has been initiated to assist clusters of small scale industrial units for setting up common effluent treatment plants.
- (x) Fiscal incentives are provided for installation of pollution control equipment and shifting of pollution industries from congested areas.
- (xi) Gross and mass emission standards for all vehicles have been notified under the Motor Vehicles Rules, 1989.
- (xii) Public awareness campaigns have been launched.

(d) There is no Scientific evidence to establish conclusively that there is increase in temperature in India due to environmental imbalance.

(e) Does not arise.

[English]

#### **Job Reservation for Gas Victims in Bhopal**

4073. SHRI SUSHIL CHANDRA VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there was any provision of reservation for the gas affected people in

Bhopal Coach Repair Factory upto December 30, 1990;

(b) whether the Union Government propose to extend the period of reservation since Bhopal city is still affected by gas; and

(c) if so, the period upto which the reservation is likely to be extended?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN) (a) to (c). Yes, Sir. The currency of these reservation orders has recently been extended upto 31.12.91.

[*Translation*]

#### **Schemes for Sports development in Rajasthan**

4074. SHRI KUNJEE LAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the number of proposals regarding promotion of sports received from the Government of Rajasthan and other organisations during the last one year;

(b) the number of schemes approved so far and the number of schemes still under consideration;

(c) whether there is any scheme for district Sawai Madhopur also; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Eight.

(b) Nil. Deficiencies noted in all the 8 cases have been communicated to Government of Rajasthan for rectification.

(c) No, Sir.

(d) Does not arise.

#### **C.G.H.S. Dispensary in North-West Delhi**

4075. SHRI SOMABHAI PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to open a C.G.H.S. dispensary in North-West Delhi near Sansad Vihar, Delhi for the benefit of the residents of ten newly constructed housing societies there;

(b) if so, when and if not, the reasons therefor;

(c) whether the Government have received any proposal from cooperative group housing society in this regard; and

(d) if so, the steps being taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) No, Sir.

(b) Priority is given to the opening of Central Government Health Scheme dispensaries as per target allotment based on the concentration of Central Government employees in an area. Due to financial constraints, it is not possible to consider the opening of a C.G.H.S. dispensary at Sansad Vihar.

(c) Yes, Sir.

(d) In view of the position explained in (b) above, it is not possible to establish the dispensary at Sansad Vihar immediately